

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Coram:  
Shri Gireesh B. Pradhan, Chairperson  
Shri A.K. Singhal, Member  
Shri A.S. Bakshi, Member  
Dr. M.K.Iyer, Member**

**DATE OF HEARING: 21.7.2016**

**Petition No. 304/MP/2013**

**Sub:** Petition for adjustment of generation tariff and other consequential reliefs.

Petitioner : Godavari Green Energy Limited

Respondents : NTPC Vidyut Vyapar Nigam Ltd. and  
Union of India, Ministry of New and Renewable Energy

**Petition No. 312/MP/2013**

**Sub:** Petition under Section 79 of the Electricity Act, 2003 for grant of compensatory tariff on account of depreciation in rupee.

Petitioner : Rajasthan Sun Technique Energy Private Limited

Respondents : NTPC Vidyut Vyapar Nigam Ltd.  
Union of India, Ministry of New and Renewable Energy

**Petition No. 313/MP/2013**

**Sub:** Application for stay.

Petitioner : Rajasthan Sun Technique Energy Private Limited

Respondents : NTPC Vidyut Vyapar Nigam Ltd.  
Union of India, Ministry of New and Renewable Energy

**Petition No. 327/MP/2013**

**Sub:** For adjustment of tariff, extension of time for execution of project and other consequential reliefs.

Petitioner : Diwakar Solar Projects Limited, Hyderabad

Respondents : NTPC Vidyut Vyapar Nigam Ltd. and  
Union of India, Ministry of New and Renewable Energy

**Petition No. 14/MP/2014**

**Sub:** Petition for adjustment of tariff, extension of time for execution of project and other consequential relief.

Petitioner : KVK Energy Venture Private Limited

Respondents : NTPC Vidyut Vyapar Nigam Ltd.  
Union of India, Ministry of New and Renewable Energy

**Petition No. 16/MP/2014**

**Sub:** Petition under Section 79 (1) (b) read with Section 79 (1) (f) of the Electricity Act, 2003 for adjustment of capacity utilization factor, extension of time for execution of project and other consequential relief.

Petitioner : MEIL Green Power Limited

Respondents : NTPC Vidyut Vyapar Nigam Ltd.  
Union of India, Ministry of New and Renewable Energy

**Petition No. 41/MP/2014**

**Sub:** Petition for adjustment of generation tariff and other consequential reliefs.

Petitioner : Aurum Renewable Energy Limited

Vs

Respondent : NTPC Vidyut Vyapar Nigam Ltd.  
Union of India, Ministry of New and Renewable Energy

**Petition No. 42/MP/2014**

**Sub:** Petition for adjustment of tariff, extension of time for execution of project and other consequential reliefs.

Petitioner : Corporate Ispat Alloys Limited

Respondents : NTPC Vidyut Vyapar Nigam Ltd.  
Union of India, Ministry of New and Renewable Energy

Parties present : Shri R Mishra, Advocate, MNRE  
Shri Ranjiv Sexana, Advocate, MNRE  
Shri R.Gupta, MNRE  
Shri Sanjay Karndhar, MNRE  
Shri A. Mariarputham, Senior Advocate, GGEL  
Shri Raunak Jain, Advocate, GGEL  
Shri Amit Arora, Advocate, GGEL  
Shri Avneesh Arputham, Advocate, GGEL  
Ms. Anuradha Arputham, Advocate, GGEL  
Ms. Mariya Mumtaz Hashmi, Advocate, GGEL  
Shri Vinay Agarwal, GGEL  
Shri Ravi Reddy, GGEL  
Shri Sakiya Choudhery, Advocate, DSPL, KVK, MEIL, AREL  
Ms. Kanika Chugh, Advocate, DSPL, KVK, MEIL, AREL  
Shri Vishal Binod, Advocate, CIAL  
Shri Shruti Verma, CIAL  
Shri Sudhir P., CIAL  
Shri Buddy Rangandhan, Advocate, RSTEPL  
Shir Hasan Murtaza, Advocatem, RSTEPL  
Shri N.M. Venugopal, MEIL  
Shri M.G. Ramachandran, Advocate, NVVNL  
Ms Anushree Bardhan, Advocate, NVVNL  
Shri Dharmendra Singh, NVVN  
Shri Ramni, NVVN  
Shri D.S.Negi, RSTEL  
Shri Surya Kant, RSTEL  
Shri N.K.Deo, RSTEL

### **Record of Proceedings**

Learned counsel for Ministry of New and Renewable Energy (MNRE) submitted that MNRE is in the process of finalizing a Cabinet Note on the issue and comments have been invited from the States. He further submitted that MNRE is in the process of Inter-Ministerial consultations on the draft Cabinet Note. Learned counsel submitted that process involving Cabinet decision would take more time and requested for three months time as a last chance for consideration of the SPD`s representations.

2. Learned senior counsel for Godawari Green Energy Limited (GGEL) submitted that GGEL has filed IA for placing on record the relevant data and requested that IA be

allowed. The Commission allowed the IA and directed GGEL to serve the relevant data with the respondents.

3. Learned counsels for the petitioners requested the Commission to direct the parties to complete the pleadings before the next date of hearing.

4. The Commission directed the petitioners to implead the distribution companies as parties to the petitions. Learned counsel for NVVN submitted that the list of distribution licensees to whom solar power would be supplied by the petitioners has been placed on record as Appendix-A vide affidavit dated 26.2.2014.

5. The Commission directed the petitioners to serve copies of the petitions along with ROP on the distribution companies mentioned in Appendix-A of affidavit dated 26.2.2014 filed by NVVN, by 29.7.2016. The respondents including distribution companies were directed to file their replies on affidavit, by 18.8.2016 with advance copies to the petitioners who may file their rejoinders, if any, on or before 2.9.2016. The Commission directed that due date of filing the replies and rejoinders should be strictly complied with. No extension shall be granted on that account.

6. The Commission allowed time to MNRE to dispose of the representations submitted by the petitioners till 31.8.2016 as requested vide letter dated 31.5.2016.

7. The Commission directed NVVNL to maintain status quo and not to encash the Performance Bank Guarantee of the petitioners. The petitioners were directed to keep the Performance Bank Guarantees valid taking into account the next date of hearing plus three months and claim period in line with terms and conditions of their respective PPAs.

8. The petitions shall be listed for hearing on 27.9.2016.

**By order of the Commission**

**Sd/-  
(T. Rout)  
Chief (Law)**